

**20-सूत्री तथा 5-सूत्री कार्यक्रम
को कार्यान्वित करना**

2512. श्री कुवर राम : क्या योजना
मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या 20-सूत्री कार्यक्रम तथा
5 सूत्री कार्यक्रम के कार्यान्वयन के बारे
में हाल ही में कोई पुनरीक्षण किया गया है;
और

(ख) यदि हां, तो उपलब्धियों के बारे
में राज्यवार स्थिति क्या है ?

योजना मंत्री (श्री ए. सी. बि. चह्वाण) :

(क) योजना आयोग 20-सूत्री कार्यक्रम
के कार्यान्वयन से सामान्य रूप में सम्बद्ध
रहता है। यह 5-सूत्री कार्यक्रम की योजना
में शामिल मदों से सम्बन्धित स्थिति
की भी समीक्षा करता है।

(ख) 20-सूत्री कार्यक्रम की कुछ मदों
कार्यान्वित की जा चुकी हैं और शेष मदों
के कार्यान्वयन में काफी प्रगति हुई है।
5-सूत्री कार्यक्रम की योजना में शामिल
मदों के सम्बन्ध में भी काफी प्रगति हुई
है।

**Cases for increase in property
Tax of House owners in
South Zone of D.M.C.**

2513. SHRI PHOOL CHAND
VERMA : Will the Minister of
HOME AFFAIRS be pleased to
state :

(a) whether a large number of
cases under section 126 of the Delhi
Municipal Corporation Act, 1957
for increase in property tax of house
owners in South Zone and New
Delhi South Zone of the Delhi Muni-
cipal Corporation are pending ;

(b) if so, number of the house
owners concerned locality wise whose
cases are pending in these two zones
under the above section and for how
many years each case is pending;

(c) whether delay in disposal of
these cases will lead to the denial of
benefits of the latest Supreme Court
Judgement to the house owners con-
cerned; and

(d) how many such cases
have been disposed of so far during
the year 1981 ex-parte by the South
Zone of the Municipal Corporation
of Delhi and how much time will be
taken in disposing of all the pending
cases under section 126 of the Delhi
Municipal Corporation Act by the
two zones of the Corporation ?

THE MINISTER OF STATE
IN THE MINISTRY OF HOME
AFFAIRS (SHRI YOGENDRA
MAKWANA) : (a) and (b). Appro-
ximately 17,000 cases of assess-
ment are pending under Section 126
of the Delhi Municipal Corporation
Act, 1957 for South Zone and New
Delhi Zone of the Municipal
Corporation of Delhi. The Muni-
cipal Corporation of Delhi has
stated that compilation of loca-
lity-wise and year-wise information
about each property covered in these
cases, is a time consuming process
as no such compilation has been made
so far.

(c) No, Sir. The Corporation
will decide all pending cases in ac-
cordance with law.

(d) The Municipal Corporation
of Delhi has stated that 132 cases
have been decided ex-parte during
the current financial year. Time
taken in disposing of cases depends
upon the production of requisite
documents and information by the
assesses. The Corporation has
stated that all efforts are, however,
made for expeditious disposal of
cases.